CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 100/2014
O.A. No. 3864/2012

New Delhi, this the 18th day of November, 2016.

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)

Satish Saxena
S/o Shri Prem Narayan Saxena,
11/6, 2nd Floor, Nehru Enclave,
Kalkaji Extn., New Delhi.   ....Petitioner

(By Advocate : Nemo)

Versus

Shri Chaman Lal
Chief Manager,
State Bank of India, Maninagar Branch,
Ahmedabad, Gujarat-380 008   ...Respondent

(By Advocate : Shri H.D. Birdi with Shri Mukesh Kumar)

O R D E R (ORAL)

Justice M.S. Sullar, Member (J)

Nemo for the petitioner.

2.   As is evident from the record, while deciding the O.A. bearing No.3864/2012 filed by the petitioner Shri Satish Saxena, the respondents were directed to consider his case of pension afresh, vide order dated 18.12.2013 by this Tribunal.

3.   According to the petitioner, the respondent has not complied with the directions contained in the order of this Tribunal, which necessitated him to file the instant Contempt Petition (CP).

4.   In the wake of notice, learned counsel for the respondent appeared and submitted the compliance report by way of affidavit, wherein it was depicted that the respondent has considered the case of the petitioner and complied with the indicated directions of this Tribunal vide letter dated 26.03.2014 (Annexure CP-1).

5.   As the respondent has already substantially complied with the indicated directions, so no further action is required to be taken in the matter. Perhaps that is the reason that nobody is appearing on behalf of the petitioner from the last two dates.

6.   Therefore, the CP is hereby dismissed and the rule of contempt is accordingly discharged.

Needless to mention that in case the petitioner still remains aggrieved by the letter dated 26.03.2014 (Annexure CP-1) in any manner, then he would be at liberty to file an independent O.A. to challenge its validity, in accordance with law.

Copy **DASTI.**

(P.K. BASU)   (JUSTICE M.S. SULLAR)
Member (A)   Member (J)
                                                            18.11.2016

/Jyoti/